

27.2.2008

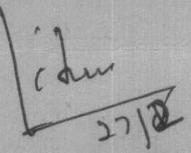
**Hon'ble Mr. Justice Khem Karan, V.C.**  
**Hon'ble Mr. K.S. Menon, A.M.**

Shri N.L. Srivastava appears for the applicant and Shri R.C. Shukla for the respondents.

Parties counsel have informed that identical OA Nos. 699/04, 543/04 and 593/04 were filed against the same order dated 12.4.2004 (Annexur-A-7 to the present OA), which the applicant is assailing in this OA and those three OAs were allowed by a common order dated 18.2.2005. So this OA should also be disposed of in terms of that order. We think identical OAs ~~have~~ against the same order, have already been allowed and disposed of vide order dated 18.2.2005, This OA should also be disposed of in terms of that order.

Accordingly, the present OA is disposed of in terms of order dated 18.2.2005 passed in OA Nos. 699/04, 543/04 and 593/04.

  
Member-A

  
Vice-Chairman  
27/2

RKM/